

Stakeholder Name	Comment
<p style="text-align: center;"><b>Shell Energy India Private Limited (SEIPL)</b></p>	<p>These revised amendments will help in safeguarding the electricity sellers against financial risks associated with Electricity Trade and help in easing financial stress of generating companies. Honourable commission may appoint third party consultant to conduct study on trading margin to suggest an appropriate trading margin that encourages healthy trading market and protection of consumers? interest. In addition to above, we would like to request the honourable commission to promote electricity generation mix in India which can help to reduce greenhouse-gas emissions and improve air quality. One way to do this is combining electricity produced by gas-fired power stations with the electricity from intermittent renewable sources, such as wind and solar. This mix ensures a secure and stable supply to customers. Gas-fired power stations can respond rapidly to peaks in demand, such as those caused by in the future by charging the growing number of electric vehicles.</p>
	<p>Looking at current power market structure and size of risk and investment traders need to carry, we request the honourable commission to re-look at trading margin cap of seven (7.0) paisa/kWh in case of short-term contracts. Honourable commission may appoint third party consultant to conduct study on trading margin to suggest an appropriate trading margin that encourages healthy trading market and protection of consumers interest.</p>